

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 80(ND)/2012
RT No.64/2016**

Mr.Prince Sagar Jasuja & others.

...Petitioners

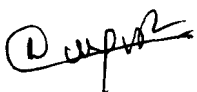
Versus.

M/s Shakti Spinners Ltd. & others.

...Respondents

Present: Mr. Gaurav Mankotia, Advocate for Mr. Vaibhav Sahni, Advocate for petitioners.
Mr. Karan Yog Singh Riar, Advocate for Mr. Aalok Jagga, Advocate for respondents No. 1 to 3.

Mr. Gaurav Mankotia, Advocate submits that Mr. Vaibhav Sahni, Advocate for the petitioners was unable to come today because he was not quite well. The learned counsel for both the parties appeared quite late ^{on} ~~in~~ ₂ third call. It was made clear in the previous order that no further adjournment shall be given. Learned counsel for the petitioners has stated that extra copies of the petition and applications have already been filed in the Registry in compliance with the earlier order. The matter is adjourned to 08.02.2017 for arguments. It is made clear that if no representation is made or case is not argued, the case will be disposed of in the absence of the party seeking adjournment.


(Justice R.P. Nagrath)
Member (Judicial)


(Deepa Krishan)
Member(Technical)

January 19, 2017

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